

both have apprised this Court that they have a threat perception at the hands of the private respondent nos.3 and 4.

5. We direct the District Magistrate, Haridwar to inquire from the appropriate authorities and persons as to why application of petitioner no.1 for conversion has not been processed and if processed when.

6. Meanwhile, purely in the interest of justice and in view of the law laid down by the Hon'ble Apex Court in the case of **Lata Singh Vs. State of U.P. and another** reported in **(2006) 5 SCC 475** and **S. Khushboo vs. Kanniammal and another** reported in **(2010) 5 SCC 600**, as an interim measure, we direct the Senior Superintendent of Police, Haridwar to coordinate with the subordinate officers of Police and give suitable directions to the concerned SHO, to provide necessary protection to the petitioners as there is a threat perception at the hands of respondent nos. 3 & 4.

7. Issue notices to respondent nos.3 & 4. Steps to be taken within a week.

8. Three weeks' time is granted to the respondents to file counter affidavit.

9. List this matter on 05.03.2021.

10. Interim relief application (CLMA No.11291 of 2020) stands disposed.

11. Registrar General of this Court is hereby directed to send a copy of this order to the concerned District Magistrate for onward compliance.

(Ravindra Maithani, J.)

(Sudhanshu Dhulia, J.)

23.12.2020